

STATE Vs. Harish @ Harsh
FIR No. 23/21
PS Mayur vihar

04.09.2021

Present : Ld. APP for the State.

Sh. Mohd. Mushararaf, Ld. Counsel for applicant/accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Harish @ Harsh is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than 8 months;
 2. that case property has already been recovered from the accused and chargesheet has already been filed;
 3. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial.
- Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

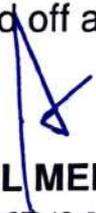
Application is disposed off accordingly.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/04.09.2021

the applications together. Considering the following that :

1. That the accused is a lady of 65 years of age and is suffering from liver decease and that the allegations are not grievous in nature.

2. Further it is submitted by the IO that the address of the accused is already verified. Accordingly, the accused is directed to be released on bail on furnishing PB and SB in the sum of Rs. 20,000/-. BB filed and same are accepted till 09.09.2021. Both the applications are disposed off accordingly.


(ANSHUL MEHTA)
MM/East/KKD/04.09.2021

FIR No. 56/19

PS Mayur Vihar

State vs. Kailashwati @ Kailasho

04.09.2021

Present: Ld. APP for the State.

Accused Kailashwati @ Kailasho is present along with Counsel Sh. RP Singh.

IO ASI Rakesh alongwith case file is present.

An application for surrender cum bail U/s. 437 Cr.PC was moved on behalf of above said accused by her counsel which is fixed for hearing for today.

Accordingly, the above said accused surrendered before this court.

IO has also moved an application for formal arrest and interrogation of the above mentioned accused. Heard.

Application is allowed. IO is permitted to formally interrogate the above said accused persons in the court complex for 30 minutes. He is also at liberty to formally arrest the accused, if so required.

Put up after 30 minutes.

(ANSHUL MEHTA)
MM/East/KKD/04.09.2021

AT 2.30 PM

04.09.2021

Present: Ld. APP for the State.

Accused Kailashwati @ Kailasho is produced after fresh interrogation and fresh arrest.

IO ASI Rakesh alongwith case file is present. IO concerned has moved an application seeking 14 days JC. Arguments are heard on both

the applications together. Considering the following that :

1. That the accused is a lady of 65 years of age and is suffering from liver decease and that the allegations are not grievous in nature.
2. Further it is submitted by the IO that the address of the accused is already verified. Accordingly, the accused is directed to be released on bail on furnishing PB and SB in the sum of Rs. 10,000/-. BB filed and same are accepted till 09.09.2021. Both the applications are disposed off accordingly.


(ANSHUL MEHTA)
MM/East/KKD/04.09.2021

EFIR No. 000269/21

PS Gandhi Nagar

State vs. Sameer Saifi @ Pammi

U/s. 379/411/34 IPC

04.09.2021

Present : Ld. APP for the State.

Sh. Farooq Ahmed, Id. Counsel for applicant/accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Sameer Saifi @ Pammi is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than 70 days and the chargesheet has not been filed;
 2. that in view of the provision of section 167 (2) Cr.PC, the accused is entitled to be released on bail;
 3. that in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial.
- Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 7,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/4.09.2021

FIR No. 122/21

PS Mayur Vihar

State vs. Kailashwati @ Kailasho

04.09.2021

Present: Ld. APP for the State.

Accused Kailashwati @ Kailasho is present along with Counsel Sh. RP Singh.

IO HC Jitender alongwith case file is present.

An application for surrender cum bail U/s. 437 Cr.PC was moved on behalf of above said accused by her counsel which is fixed for hearing for today.

Accordingly, the above said accused surrendered before this court.

IO has also moved an application for formal arrest and interrogation of the above mentioned accused. Heard.

Application is allowed. IO is permitted to formally interrogate the above said accused persons in the court complex for 30 minutes. He is also at liberty to formally arrest the accused, if so required.

Put up after 30 minutes.

(ANSHUL MEHTA)
MM/East/KKD/04.09.2021

AT 2.30 PM

04.09.2021

Present: Ld. APP for the State.

Accused Kailashwati @ Kailasho is produced after fresh interrogation and fresh arrest.

IO HC Jitender alongwith case file is present. IO concerned has moved an application seeking 14 days JC. Arguments are heard on both

04.09.2021

Present : Ld. APP for the State.

Sh. Vishal Sharma, Ld. LAC for applicant/accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Vikas @ Lalu is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than 6 months;
 2. that the allegations are not grievous in nature;
 3. that the case property has already been recovered and chargesheet has already been filed;
 4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial.
- Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 10,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/04.09.2021

STATE Vs. Kartik
FIR No. 456/17
PS Mayur vihar

04.09.2021

Present : Ld. APP for the State.

Sh. Vishal Sharma, Ld. LAC for applicant/accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Kartik is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody since 26.02.2019;
 2. that the co accused persons have already been released on bail;
 3. that investigation has already been completed and chargesheet has already been filed;
 4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial.
- Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 10,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/04.09.2021